

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.233/93

Friday this, the 11th day of February, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

Valsala P.Nair,
Goodshed Porter,
Office of the Goods Supervisor,
Southern Railway,
Ernakulam Goods.

..Applicant

By Advocate Mr.P.Sivan Pillai (represented)

vs.

1. The Divisional Personnel Officer,
Southern Railway, Trivandrum-14.
2. P.Surendran Nair,
Goodshed Porter,
Office of the Goods Supervisor,
Southern Railway,
Ernakulam Goods.

Advocate Mrs.Preethy rep. Smt. Sumathi Dandapani (R1)

ORDER

There is difficulty in understanding the grievance of the applicant against an order of transfer. She was transferred from one railway station in the Municipal Corporation to another Railway Station in the same Municipal Corporation. No legal right whatsoever is violated. A public servant cannot pursue private interest all the time. However, pursuant to the interim orders of this Tribunal, it is stated by respondents that the impugned order itself has been cancelled.

2. Recording the submission, I dismiss the application. No costs.

Dated the 11th February, 1994.

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN